

7

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No.OA 204/1991

Date of decision:20.07.1992.

Shri Mukesh Kumar

...Applicant

Versus

Union of India

...Respondents

For the Applicant

...None

For the respondents

...Shri P.H. Ramchandani, Sr.
Counsel

For the

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be
allowed to see the Judgment?

2. To be referred to the Reporters or not?

Judgment(Oral)

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice Chairman(J))

Neither the applicant nor his counsel is
present. They were also not present on the last five hearings
held from 12.04.1991 to 17.02.1992. The applicant has not
filed his rejoinder also. The application is dismissed for
default and non-prosecution.

(B.N. DHOUNDIYAL)
MEMBER(A)
20.07.1992

(P.K. KARTHA)
VICE CHAIRMAN(J)
20.07.1992

PKS
200792